

extended to Delhi. Full facts will be known after the enquiry is completed and appropriate legal and administrative steps will be taken by the Delhi Administration in order to safeguard the interests of the depositors.

Testing and Examination of Specifications of RS.-09 Tractor before their Import

*804. SHRI VASUDEVAN NAIR : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the suppliers of the RS. 09 GDR tractors had given a comparative statement of the specifications of the previous model which was tested at Budni and the current model which was in production in GDR ;

(b) whether the contract for import was signed after these specifications were technically examined ; and

(c) if so, the changes suggested by the suppliers and the technical opinions expressed in the communication ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATIONS (SHRI ANNASAHIB SHINDE) : (a) and (b). Yes, Sir.

(c) The changes indicated related to model of the tractor, model of the engine, type of the engine, No. of cylinders, bore and stroke, total cubic capacity, weight of the engine, drawbar pull, controls, horse-power of the engine, puddling operation, operator seat and cage wheels. These changes were considered to be improvements over the previous model.

Implementation of Bidi-Cigar Act in States

*805. SHRI A. K. GOPALAN :
SHRI K. RAMANI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Bidi-Cigar Act has not been implemented in many States ;

(b) if so, the names of the States where it has not been implemented so far ;

(c) the reasons for the non-implementation of the Act ; and

(d) whether Government will take urgent steps to implement the Bidi-Cigar Act in the States where it has not yet been implemented and if so, when ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (c). THE Beedi and Cigar Workers (Conditions of Employment) Act, 1966 has been brought into force by the States of Bihar, Gujarat, Kerala, Madhya Pradesh, Maharashtra, Mysore, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal.

The rest of the State Governments have not yet brought the Act into force either because the number of Beedi and cigar establishments is negligible in those States or the matter is still under their consideration.

(d) Under Section 1(3) of the Act, it is for the State Governments to appoint the date of enforcement of the Act.

Theft of Trunk Telephone Line Copper Wire Between Malda and Katihar.

*806. SHRI C. K. BHATTACHARYYA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the theft of trunk telephone line copper wire between Malda and Katihar has become almost a daily occurrence from September last ;

(b) on how many occasions such theft has occurred from September to the 15th of November ;

(c) the loss suffered by the Government in the form of (i) copper wire stolen (ii) replacement by iron wire (iii) labour charges for such replacement ; and (iv) charges for trunk calls which would otherwise have been put through ; and

(d) the steps taken to prevent such thefts ?